



NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

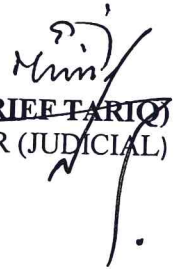
APPLICATION NUMBER : TCP/7/IB/CB/2017
PETITION NUMBER : TCP/7/ (IB)/2017
NAME OF THE PETITIONER(S) : ASSOCIATED TRANSPORT CORPORATION
NAME OF THE RESPONDENT(S) : CETHAR LIMITED
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	SHAH & SHAH	SANDEEP S. SHAH Petitioner	
	AMI V. KATARIA	COUNSEL FOR RESPONDENT	

ORDER

Counsel representing both the sides present. Counsel for petitioner prayed more time to make compliance of the requirements under Section 9(3)(b)(c) of I&B Code, 2016. However, the counsel for Respondent pointed out that on 16/6/2017 an ^{order} came to be passed in CP/511/IB/CB/2017 under 9 of I&B code 2016, wherein moratorium is declared and reference has been made to IBBI for recommending the name of Interim Resolution Professional within ten days. The same is on record. Therefore, we direct the Operational Creditor to submit the claim to the Interim Resolution Professional on his appointment and when the public announcement is made by him. Accordingly, the application is disposed of.

S. Vijayaragavan.
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))